

Central Administrative Tribunal
Principal Bench: New Delhi

R.A. No. 366/2000
in
O.A. No. 2103/ 97

New Delhi ths the 17th day of November, 2000

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Anil Kumar Aggarwal,
S/o Shri O.P. Gupta,
R/o A-2/127 Safdarjung Enclave,
New Delhi.

Review Applicant

(By Advocate: Shri S.S. Tiwari & T.D. Yadav)

Vs.

1. Union of India, through
Secretary,
Ministry of Defence,
South Block, New Delhi.
2. Chief of Naval Staff,
through
The Director of Civilian Personnel,
Naval Headquarters,
Sena Bhawan, New Delhi.
3. Deputy Director of Civilian Personnel,
Naval Headquarters,
Sena Bhawan, New Delhi.

O R D E R (By Circulation)

Hon'ble Dr. A. Vedavalli, Member (J)

Perused the R.A.

2. It is well settled as per the law laid down by the Apex Court in a catena of cases including the decisions in K. Ajit Babu & Ors. Vs. U.O.I. & Ors. (JT 1997 (7) SC 24) and Ajit Kumar Rath Vs. State of Orissa & Ors. (AI SLJ 2000(2) SC 108) that an order of this Tribunal can be reviewed only on limited grounds as provided under Section 22(3)(f) of the Administrative Tribunals Act, 1985 read with Order 47 Rule 1 of the Code of Civil Procedure, 1908. While so, the applicant in the

present review application had failed to establish any error of law or fact apparent on the face of the record or any other ground as enumerated in the aforesaid provisions. In the guise of a review application, the applicant is only trying to reagitate the matter as if it is an appeal which is clearly impermissible under the law.

3. In view of the above, the Review Application is dismissed.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)

Adige
(S. R. Adige)
Vice Chairman (A)

Mittal